

(c) While formulating the Five Year/Annual Plans for the coal sector, the assessment of demand is made sector-wise for country as a whole and not State-wise.

The envisaged gap between demand and supply is proposed to be met through imports.

#### **Share holding of credit rating companies**

3234. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that SEBI had recommended that the share holding pattern of the credit rating agencies should be made public so that their relationship with rated companies is brought in public domain;

(b) if so, the details thereof;

(c) whether Government has accepted the recommendations of SEBI in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) As per the information received from Securities and Exchange Board of India (SEBI), at the instance of the High Level Coordination Committee on Financial Markets (HLCCFM) Government had set up a committee to revisit the legal and policy framework for regulating the activities of Credit Rating Agencies (CRAs). The report of the Committee which has *inter alia* recommended that all registered rating agencies may be required to disclose publicly on their websites their shareholding pattern and the names of the owners, is under examination by SEBI.

#### **Merger of companies**

3235. SHRI PRAVEEN RASHTRAPAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of Indian companies that have merged with foreign companies during the last five years;

(b) the advantages on account of mergers of big corporate houses, whether Indians or non-Indians;

(c) whether his Ministry is maintaining the details regarding Corporate Social Responsibility to be observed by various corporate sectors in the country; and

(d) the quantum of amount earmarked compulsorily for corporate social responsibility per year?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) There is no provision under the Companies Act, 1956 for merger of Indian companies with foreign companies. However, a foreign company may merge with an Indian company. So, the number of Indian companies that have merged with foreign companies during the last five years does not arise.